APPELLATE TRIBUNAL FOR ELECTRICITY New Delhi

CIRCULAR

Date: 24/2/2012

Ref: APTEL/Registry/Procedure-2012-2

It is informed to all the concerned, that if a matter/Appeal or any other case is pending for adjudication before the Hon'ble Tribunal and any interim order or any other order is passed for any compliance or any direction is given then in that event, the party concerned may file such compliance by way of an application/affidavit or may place on judicial record any such document or report or compliance etc. as has been directed by the Hon'ble Tribunal. However, the parties or their counsels shall not move any letter(s) or any memorandum or request to the Hon'ble Chairperson or Members in respect of the above.

This has approval of the Competent Authority.

(REGISŦŔAR)

Copy to:

- 1. All the Notice Boards of the Tribunal
- 2. All the PPS/PS to Hon'ble Members for submission of this circular before the Hon'ble Members for information
- 3. Bar Room of APTEL
- 4. Website of APTEL